

**ANNUAL REPORT AND STATEMENT OF
ACCOUNTS (1965-66) OF THE NATIONAL
RESEARCH DEVELOPMENT CORPORATION
OF INDIA AND RELATED PAPERS**

SHRI BHAGWAT JHA AZAD: Sir, I also beg to lay on the Table under sub-section (1) of section 619-A of the Companies Act, 1956, a copy of the Twelfth Annual Report and Statement of Accounts of the National Research Development Corporation of India for the year ending the 31st March, 1966, together with Auditors' Report on the Accounts. [Placed in Library. See No. LT-228/67.]

**ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE HINDUSTAN TELEPRINTERS
LTD. AND RELATED PAPERS**

SHRI I. K. GUJRAL: Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy of the Fifth Annual Report and Accounts of the Hindustan Teleprinters Limited for the year 1965-66, together with the Auditors' Report on the Accounts. [Placed in Library. See No. LT-229/67.]

**ORDER UNDER THE GOVERNMENT OF
UNION TERRITORIES ACT, 1963**

**THE DEPUTY MINISTER IN THE
MINISTRY OF HOME AFFAIRS
(SHRI K. S. RAMASWAMY):** Sir, I beg to lay on the Table a copy of the order dated April 5, 1967 made by the President under section 51 of the Government of Union Territories Act, 1963, rescinding the Order dated the 3rd December, 1966, made by him in relation to the Union Territory of Goa, Daman and Diu. [Placed in Library. See No. LT-302/67.]

**FOURTIETH REPORT OF THE COM-
MITTEE ON PUBLIC UNDERTAK-
INGS**

SECRETARY: Sir, I beg to lay on the Table a copy of the Fortieth Report of the Committee on Public

Undertakings on Materials Manage-
ment in Public Undertakings.

**MINUTES OF THE SITTINGS OF
THE COMMITTEE ON PUBLIC
UNDERTAKINGS**

SECRETARY: Sir, I beg to lay on the Table the minutes of the sittings of the Committee on Public Undertakings relating to 32nd to 40th Reports.

**ANNOUNCEMENT RE SITTING OF
THE RAJYA SABHA ON MON-
DAY, THE 10TH APRIL, 1967**

**THE LEADER OF THE HOUSE
(SHRI M. C. CHAGLA):** Mr. Chair-
man, on Friday last on my suggestion the House agreed to sit on Saturday, the 8th April, to complete the Bills replacing the Ordinances and the Finance Bill. According to present indications the Finance Bill and the Essential Commodities (Amendment) Bill are expected to be reported to this House on Saturday, the 8th April, only. As a result of this it has become necessary to approach the House to seek its indulgence to agree to sit on Monday the 10th April. I hope, Sir, the House will agree to this suggestion.

SHRI BHUPESH GUPTA (West Bengal): We are prepared for it, but I hope the Government will also accommodate us on another matter, namely, the discussion on the interim report on the question of licences to the Birla firm. It has been laid on the Table of the House and I have already tabled a motion for having a brief discussion on the subject. I tell you why I am doing it, because the Government said they would be considering the report and when they got the full report, they would take a final decision. Since the interim report has been laid on the Table of the House